



Government of Jammu and Kashmir
Civil Secretariat Home Department
Srinagar/Jammu

NOTIFICATION

Jammu, the 9th, January, 2019

SRO 17 :-Whereas, Police Station Devsar on 28.11.2017 received a reliable information to the effect that militants namely (01) Altaf Ahmad Dar @ Altaf Kachroo S/o Gh. Mohd Dar R/o Hawoora (02) Ramiz Ahmad Dar S/o Ab Rehman Dar R/o Hawoora (3) Faisal Ahmad Rather S/o Ab. Rashid Rather R/o Yamrach (04) Sheraz Ahmad Lone S/o Ab. Rashid Lone R/o Sutch Kulgam (05) Altaf Ahmad Sheikh @ Captain S/o Mohd Akber Sheikh R/o Reshipora Qaimoh and (06) Tariq Ahmad Bhat S/o Bashir Ahmad Bhat R/o Redwani Bala are roaming in the area to commit unlawful activities in the area. On this specific information, Nakas were established at all routes and SDPO, Qazigund conducted MVCP at Pahloo and during checking one vehicle Alto 800 bearing Registration No. JK18A/5822 plying towards the Naka point was stopped and the boarded persons fled away while as one accused was arrested on spot; and

2. Whereas, during preliminary enquiry, said accused disclosed his name as Tariq Ahmad Bhat S/o Bashir Ahmad Bhat R/o Redwani Bala and admitted that he is an associate of escaped terrorists who were boarded in the vehicle. The said vehicle has been seized on spot and necessary documents prepared and placed on record; and

3. Whereas, case FIR No. 66/2017 at Police Station, Devsar was registered u/s 18,20,38,39 ULAP Act and investigation taken up; and

4. Whereas, during the course of investigation, site plan of place of occurrence was prepared, seizure memo of seized vehicle Alto 800 bearing registration No. JK18A/5822 was prepared, the recovery/seizure memo of recovered Mobile/Cell number from the possession of arrested accused was also prepared and the arrest memo of arrested accused Tariq Ahmad Bhat S/o Bashir Ahmad Bhat R/o Redwani Bala was prepared. During investigation, the BBM Chat of seized Mobile Phone was transferred to a CD and voices of arrested Tariq Ahmad Bhat mentioned above was recorded in another CD which were sealed in presence of

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Executive Magistrate Devsar and were sent to CFSL Chandigarh for examination/opinion. The report thereof is still awaited. The certificate issued from I/C IT Section DPO Kulgam has been collected and put on record and the statement of a material witness Ct. Farooq Ahmad No.529/Kgm S/o Mohd Rafi R/o Uri Baramulla was recorded u/s 164-A Cr.PC, also the statement of other witnesses was recorded U/S 161 Cr.PC; and

5. Whereas, on the basis of facts, circumstances and evidences collected and statements of witnesses recorded u/s 161 Cr. PC and 164-A Cr.PC, the offences U/S 18,20,38,39 ULA (P) Act were established against the accused persons namely 1. Tariq Ahmad Bhat S/o Bashir Ahmad Bhat R/o Redwani Bala 2. Altaf Ahmad Dar @ Altaf Kachroo S/o Gh. Mohd Dar R/o Hawoora 3. Ramiz Ahmad Dar S/o Ab Rehman Dar R/o Hawoora 4. Altaf Ahmad Sheikh @ Captain S/o Mohd Akber Sheikh R/o Reshipora Qaimoh 5. Sheraz Ahmad Lone S/o Ab Rashid Lone R/o Sutch Kulgam 6. Faisal Ahmad Rather S/o Ab. Rashid Rather R/o Yamrach Kulgam and investigation of the case concluded as proved against all the six accused persons and during investigation only one accused person Tariq Ahmad Bhat S/o Bashir Ahmad Bhat R/o Redwani Bala has been arrested and rest five accused persons being active militants and against whom proceedings u/s 512 CrPC has been proposed; and

6. Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of sanction for launching prosecution against the accused persons; and

7. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material and evidence available against the accused persons for their prosecution under the aforesaid provisions of law.

Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accord sanction for launching prosecution against the accused namely 1. Tariq Ahmad Bhat S/o Bashir Ahmad Bhat R/o Redwani Bala 2. Altaf Ahmad Dar @ Altaf Kachroo S/o Gh. Mohd Dar R/o Hawoora.

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3. Ramiz Ahmad Dar S/o Ab Rehman Dar R/o Hawoora. 4. Altaf Ahmad Sheikh @ Captain S/o Mohd Akber Sheikh R/o Reshipora Qaimoh. 5. Sheraz Ahmad Lone S/o Ab Rashid Lone R/o Sutch Kulgam 6. Faisal Ahmad Rather S/o Ab. Rashid Rather R/o Yamrach Kulgam for commission of offences punishable u/s 18,20,38 and 39 Unlawful Activities (Prevention) Act,1967 arising out of FIR No.66/2017 of P/S Devsar.

By Order of the Government of Jammu and Kashmir.

Sd/-

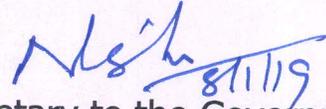
Principal Secretary to the Government
Home Department

Dated: 09.01.2019

No. Home/Pros/75/2018

Copy to the:-

1. Director General of Police, J&K, Jammu. This has reference to his letter No. Legal/San-19/S/2018/67368-71 dated 08.10.2018 The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs (w.7.s.c.).
3. Pvt. Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.



Under Secretary to the Government
Home Department